

**GOVERNMENT OF JAMMU AND KASHMIR**  
**FINANCE DEPARTMENT**  
**Civil Secretariat, J&K.**

**NOTIFICATION**

Jammu, the 12<sup>th</sup> of January, 2024

**S.O. 45** .- In exercise of the powers conferred by sub-section (1) of section 11 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the Government, being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government of Jammu and Kashmir, Finance Department, SRO-GST 2/2017, dated the 08<sup>th</sup> July, 2017, namely:-

In the said notification, in the Schedule, after S. No. 94 and the entries relating there to, the following S. No. and entries shall be inserted, namely: -

(1)	(2)	(3)
"94A.	1901	Food preparation of millet flour, in powder form, containing at least 70% millets by weight, other than pre-packaged and labelled".

2. This notification shall deemed to have come into force with effect from the 20<sup>th</sup> day of October, 2023.

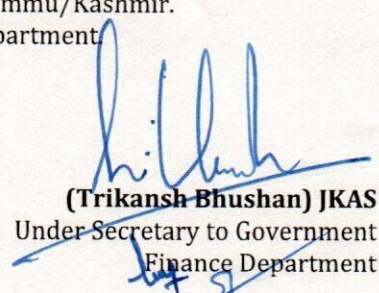
By order of The Government of Jammu and Kashmir.

*Sd/-*  
**(Santosh D Vaidya) IAS**  
**Principal Secretary to the Government**  
**Finance Department**  
Dated: - 12 - 01 - 2024

No: FD-ST/34/2021(Part-I)

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners (Additional Chief Secretaries), J&K.
3. All Principal Secretaries to the Government, J&K
4. Principal Secretary to Hon'ble Lt. Governor, J&K.
5. All Commissioner/Secretaries to Government, J&K.
6. Joint Secretary, J&K, MHA, GoI, New Delhi.
7. Commissioner, State Taxes Department, J&K, Srinagar.
8. Excise Commissioner, J&K, Srinagar
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Principal Secretary to Government, Finance Department
11. Incharge website, Finance Department.

  
**(Trikansh Bhushan) JKAS**  
Under Secretary to Government  
Finance Department